

**PROCEEDINGS OF HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: State Level Programme on Juvenile Justice Issues - Nomination of six Prl. Magistrates of Juvenile Justice Boards under Juvenile Justice Act in the State of Telangana to participate in the State Level Programme on Juvenile Justice Issues to be held on 10.02.2018 at Hotel Mari Gold, Begumpet, Hyderabad - ORDERS - ISSUED.

REF: Letter dated 07.02.2018 from the Registrar (Administration), High Court of Judicature at Hyderabad.

ORDER ROC.No.941/2018-B.SPL. DATED: 07.02.2018

The High Court is pleased to pass the following orders:

The following six Principal Magistrates of Juvenile Justice Boards under Juvenile Justice Act in the State of Telangana, mentioned in Column No.2, are hereby nominated to participate in the State Level Programme on Juvenile Justice Issues with the stakeholders of the State of Telangana on 10.02.2018 at Hotel Mari Gold, Begumpet, Hyderabad.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR THE PROGRAMME
(1)	(2)	(3)
1.	Smt. P.Mukthida, X Addl. Chief Metropolitan Magistrate, Secunderabad. (holding full additional charge of the post of V Addl. Chief Metropolitan Magistrate (Juvenile Court), Hyderabad)	XI Addl. Chief Metropolitan Magistrate, Secunderabad.
2.	Smt. Sampathi Rao Chandana, I Addl. Junior Civil Judge (Juvenile Court), Karimnagar.	Prl. Junior Civil Judge, Karimnagar.
3.	Smt. Shaik Rehana, I Addl. Junior Civil Judge (Juvenile Court), Khammam.	II Addl. Junior Civil Judge, Khammam.
4.	Smt. Kshama Deshpande, Junior Civil Judge (Juvenile Court), Mahabubnagar.	Special Judicial Magistrate of First Class, Excise Court, Mahabubnagar.
5.	Smt. V.Madhavilatha, Junior Civil Judge (Juvenile Court), Nalgonda.	Special Judicial Magistrate of First Class, Excise Court, Nalgonda.
6.	Smt. G.Kavitha Devi, II Metropolitan Magistrate (Juvenile Court), Cyberabad at L.B.Nagar (Addl. JCJ, East & North), Rangareddy District.	III Metropolitan Magistrate, Cyberabad at L.B.Nagar, Rangareddy District.

// 2 //

The Officers mentioned in Column No.3, will be in-charge of the post/posts mentioned in Column No.2, of the corresponding row during the period of absence of the above said officers nominated to participate in the said programme on 10.02.2018 at Hotel Mari Gold, Begumpet, Hyderabad.

On return from the programme, the officers mentioned in Column No.2 will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The Training Proceedings is placed in the High Court's Web Site <http://hc.tap.nic.in>. The downloaded copy from the web site is valid for relieving and reporting for the said programme at Hyderabad.


REGISTRAR (JUDICIAL)
I/c. REGISTRAR (VIGILANCE)

To

1. The officers.
2. The incharge officers.
3. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
4. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to instruct the concerned to upload the proceedings in the High Court's Website).
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Prl. District and Sessions Judges:
Karimnagar, Mahabubnagar, Nalgonda, Rangareddy District at L.B.Nagar and Khammam.
7. The Pay and Accounts Officer, Hyderabad.
8. The District Treasury Officers:
Karimnagar, Mahabubnagar, Nalgonda, Rangareddy District at Nampally Exhibition Grounds, Hyderabad and Khammam.

+Spare.